

BIR SINHA): (a) and (b). Government have received complaints regarding tax evasion in film industry. On the legislative side, on the recommendation of the Wanchoo Committee, certain new provisions have been proposed in clauses 51 and 78 of the Taxation Laws (Amendment) Bill, 1973 which is currently pending before the Select Committee of the Parliament.

On the administrative side, searches of business and residential premises of some persons connected with film industry were carried out by the Income-Tax authorities in Bombay in this connection. Consequential investigations are in progress.

#### **Grant of pensions to ineligible persons in the Union Territory of Delhi**

1781. SHRI O. P. TYAGI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Delhi Administration have received any complaints regarding the grant of pensions to freedom fighters who were not eligible;

(b) if so, what is the number of such complaints received;

(c) what action Government have taken thereon; and

(d) whether Government have conducted any enquiry in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) and (b). The Delhi Administration have received 73 such complaints.

(c) and (d). The Delhi Administration have enquired into 31 cases and pensions have been suspended in all these cases. In the remaining cases, enquiries are being made and further action will be taken on receipt of reports.

#### **Coal Mining in Maharashtra**

1782. SHRI K. N. DHULAP:

PROF. N. M. KAMBLE:

Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that the Maharashtra Government have sought the Central Government's permission to undertake coal mining in the Chanda Region in that State; and

(b) if so, what decision Government have taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF ENERGY (PROF. SIDDHESHWAR PRASAD): (a) and (b). The Government of Maharashtra had requested that the Maharashtra State Mining Corporation may be allowed to take up exploitation of coal in the Chanda coalfield to supplement the efforts of the Coal Mines Authority Limited and in particular to meet the coal requirements of a proposed thermal power station at Chandrapur. In view of the need for integrated development and for putting scarce financial and managerial resources to the best use, it has not been possible to agree to this request. It has been confirmed that the coal requirements of the Chandrapur power station will be met by the Coal Mines Authority Limited who have already taken up the exploitation of the Chanda coalfield.

#### **Redemarcation of areas for Central subsidy to cover growth centres in Backward Areas**

1783. SHRI K. N. DHULAP:

PROF. N. M. KAMBLE:

Will the Minister of PLANNING be pleased to state:

(a) whether Government have taken any steps for redemarcation of areas for purpose of 15 per cent Central subsidy in order to cover growth centres in backward areas in Maharashtra as proposed by the State Government some time in June 1974; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI VIDYA CHARAN SHUKLA):

(a) No, Sir. The proposal of the Government of Maharashtra for re-demarcation of the 'subsidy areas' of the State could not be agreed to as it involved deviation from the framework of the decisions of the National Development Council Committee of State Chief Ministers, which have been followed for selection of the districts/areas for the subsidy scheme from all the States and Union Territories.

(b) Does not arise.

#### Location of industries in Marathwada region

1784. SHRI K. N. DHULAP:

PROF. N. M. KAMBLE:

Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state:

(a) whether it is a fact that the Maharashtra Government have recommended to the Central Government for inclusion in the Fifth Five Year Plan and for location in Marathwada region (i) the automobile tyres project, and (ii) the HMT project for specialized machine tools; and

(b) if so, what action Government have taken or propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURYA): (a) Yes, Sir.

(b) The proposal to set up an Automobile Tyres Project in the Central public sector is still at a very preliminary stage. However, the claims of the Maharashtra Government in this respect have been noted and will be taken into consideration

while deciding the location of the project. As regards the other proposal, HMT have no plans of setting up new machine tool units in the 5th Plan period.

हैवी इलेक्ट्रिकल्स, हरिद्वार के कर्मचारी

1785. श्री महादेव प्रसाद वर्मा :

श्री सीताराम सिंह :

उद्योग और नागरिक पूर्ति मंत्री यह बताने की कृपा करेंगे कि हैवी इलेक्ट्रिकल्स, हरिद्वार में कितने व्यक्ति सेवानियोजित हैं और स्थानीय भर्ती किये गये व्यक्तियों में से कितने व्यक्ति उत्तर प्रदेश राज्य के हैं और कितने व्यक्ति अन्य राज्यों के हैं ?

†[Employees of Heavy Electricals Hardwar

1785. SHRI M. P. VARMA:

SHRI SITARAM SINGH:

Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state the number of persons employed in the Heavy Electricals, Hardwar and the number of persons recruited locally out of them who belong to the State of Uttar Pradesh and the number of those belonging to other States?]

उद्योग और नागरिक पूर्ति मंत्रालय में राज्य मंत्री (श्री ए० सी० जार्ज) : भारत हैवी इलेक्ट्रिकल्स लि०, हरिद्वार में 30 जून, 1974 को कार्य कर रहे व्यक्तियों की कुल संख्या 9,372 है। इनमें से 7,119 व्यक्ति उत्तर प्रदेश के हैं और 2,253 व्यक्ति अन्य राज्यों के हैं।

†[English translation.